

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 16/97

MONDAY, THIS THE 13TH DAY OF JANUARY, 1997

CORAM:

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR. A. M. SIVADAS, JUDICIAL MEMBER

P.P. Krishnan Nair
Supervisor Barrack/Stores Grade-II
Garrison Engineer (P)(1)(Personnel),
Military Engineering Service
Kochi-682 004.

..Applicant

By Advocate Mr. P.K. Madhusoodhanan

Vs.

1. Garrison Engineer (Personnel)I
Military Engineering Service,
Naval Base P.O., Kochi-4

2. Chief Engineer (Navy)
Military Engineering Services,
Katari Bagh, Naval Base P.O.,
Kochi-4

3. Chief Engineer,
Military Engineering Services
Southern Command,
Pune-1.

4. Union of India represented by
its Secretary, Ministry of Defence,
New Delhi.

..Respondents

By Advocate Mr. T.P.M. Ibrahim Khan SCGSC by rep.

The application having been heard on 13.1.97, the
Tribunal on the same day delivered the following:

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant challenges A8 order dated 20.12.96 in which he
has been informed that his request for retention at Kochi is
rejected. The case of the applicant is that his case was
considered by the Tribunal in O.A. 1122/96 and the Tribunal
has directed the third respondent therein to consider the
representation of the applicant and pass appropriate orders.
However, it was left to the third respondent to decide whether

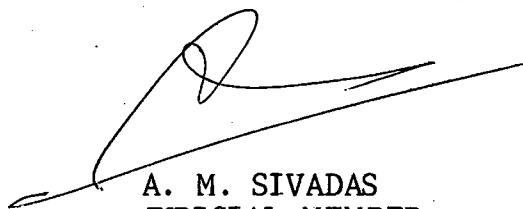
the applicant should continue in the present station till a decision is taken on the representation. Applicant contends that no decision has been taken on the representation made by him. On the other hand, by A8 order the third respondent has directed merely on the recommendation of the second respondent and without proper application of mind that applicant may be relieved on or before 31.12.96.

2. Respondents submit that final orders have been passed on the representation made by the applicant in terms of O.A. 1122/96 on 19.12.96 and the request of the applicant has been rejected. Learned counsel for applicant submits that no orders have been received by the applicant on the representation. The third respondent will pass a detailed order on the representation made by the applicant in terms of O.A. 1122/96 and communicate it to the applicant within one month.

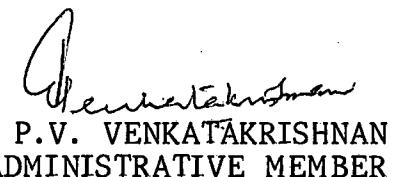
3. In the meanwhile, third respondent has decided to relieve the applicant on or before 31.12.96 in terms of the directions given in O.A. 1122/96. We see no reason to interfere with the order.

4. Application is dismissed. No costs.

Dated the 13th January, 1997.



A. M. SIVADAS
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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LIST OF ANNEXURE

1. Annexure A-8: True copy of the Letter No. 120005/BS I/690/EIB(S) 20.12.96 issued from T.A. Kutty, AO II for Chief Engineer (2nd respondent)

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